

**HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD**

**ROC.NO.510/SO/2024**

**DT: 07.07.2024**

**CIRCULAR NO.12/SO/2024**

Sub: High Court for the State of Telangana – Copy Applications – Requesting to clarify whether Non-Judicial stamp papers are required to be submitted in DVC and MC cases whenever filing Copy Applications for documents, exhibits etc., are sought – Considered – Instructions issued -Reg.

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It has been brought to the notice of the High Court that whenever Copy Applications are filed in the DVC and MC cases, before the Courts below seeking certified copies of exhibits, certain concerned personnel are instructing the Advocates/Parties to deposit the Non-Judicial Stamp papers for complying the Copy Applications causing confusion to the Advocates/Parties.

The High Court has considered the same and is of the view that only copy of orders both interim and final orders shall be given free of cost as per Section 24 of the Protection of Women from Domestic Violence Act, 2005. For obtaining certified copies of all other documents and Exhibits in DVC and MC cases, Rules 212 and 217 of the Criminal Rules of Practice and Circular Orders, 1990 shall be followed.

Therefore, all the Presiding Officers dealing with Domestic Violence Cases and Maintenance Cases are hereby directed to issue copies of both interim and final orders, free of cost in accordance with Section 24 of the Protection of Women from Domestic Violence Act, 2005. Rules 212 and 217 of the Criminal Rules of Practice and Circular Orders, 1990 have to be followed for issuance of certified copies of all other documents and Exhibits in DVC and MC cases.

The above instructions shall be followed scrupulously. The receipt of the circular be acknowledged.

  
25/7/24  
**REGISTRAR GENERAL**

To

1. All the Unit Heads in the State (with a request to communicate the same to Judicial Officers under their control).
2. The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana.
3. All PSs to the Hon'ble Judges, High Court for the State of Telangana.
4. All the Registrars, High Court for the State of Telangana.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Section Officer, 'E' Section, High Court for the State of Telangana.